

APPENDIX - XI

CHAPTER- VI, Rule - 28

IN THE HIGH COURT OF ORISSA: CUTTACK

Class of Case: W.P.(C) No..... of 20 13

Subject Code

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Appellant /Applicant /Petitioner : Swarup Kumar Nayak and 2 others.

Versus

Respondent / Non-applicant : State of Odisha and 3 others.

**List of Documents filed by the Petitioner/ Appellant / Applicant / Respondent
No. 1 to 3 and Non-Applicant (to indicate the name).**

Sl. No.	Description of Documents	Nature of Document	Annexure Mark (s)	Page (s)
1.	Registered sale deed No.1426, dated 23.06.1975 executed by Ramesh Sahu in favour of Swarup Kumar Nayak with appended map.	[O√] [C] [A]*	1	12-23
2.	Certified Copy of the Order dated 06.07.2009 passed by the Asst. Consolidation Officer in Objection Case No. 56 of 2007.	[O] [C√] [A]*	2	24-29
3.	True Copy of the application Under section 37 of the O.C.H. & P.F.L. Act, 1972.	[O] [C] [A√]*	3	30-33
4.	Certified Copy of the Order dated 11.08.2012 passed in Revision Case No. 562 of 2008 by the Commissioner of Consolidation, Bhubaneswar	[O] [C√] [A]*	4	34-37

Total: 26 sheets

Place: Cuttack

Date: 20.11.2013

Sd.
(Mr. Ramachandra Lenka, Advocate)
**Signature and full name of the Party /
Advocate for Petitioners**

* [Original / Certified Copy/ Authenticated Copy, to be indicated by putting (√ Mark) against the respective entry denoting 'O', 'C' and 'A']